

Form No. INC-9

Affidavit

[Pursuant to section 7(1)(c) of the Companies Act, 2013 and rule 15 of the Companies (Incorporation and Incidental) Rules, 2014]

Name of the proposed company:

I, being the subscriber to the memorandum / named as first director in the articles, of the above named proposed company, hereby solemnly declare and affirm that:

- I have not been convicted of any offence in connection with the promotion, formation or management of any company during the preceding five years; and
- I have not been found guilty of any fraud or misfeasance or of any breach of duty to any company under this Act or any previous company law during the preceding five years; and
- All the documents filed with the Registrar for registration of the company contain information that is correct and complete and true to the best of my knowledge and belief.

Date:

Signature:

Place:

Form No. INC-11

Certificate of Incorporation

[Pursuant to sub- section (2) of section 7 of the Companies Act, 2013 and rule 8 the Companies (Incorporation and Incidental) Rules, 2014]

I hereby certify that(name of the company) is incorporated on this day of two thousand under the Companies Act, 2013 and that the company is limited by shares / limited by guarantee/ unlimited company.

The CIN of the company is

Given under my hand at this day of two thousand

SEAL:

.....
Registrar of Companies
.....
(State)

Form No. INC-14

Declaration

[Pursuant to section 7(1)(b) and rule 19 (3)(b) of the Companies (Incorporation and Incidental) Rules, 2014]

Name of the Company:

I ,.....,

- an advocate who is engaged in the formation of the company
- a Chartered Accountant in India who is engaged in the formation of the company
- a Cost Accountant in India who is engaged in the formation of the company
- a Company Secretary in practice in India who is engaged in the formation of the company

declare that all the requirements of Companies Act, 2013 and the rules made thereunder relating to registration of the company under section 8 of the Act and matters precedent or incidental thereto have been complied with.

Date:

Signature:

Place:

Membership No.:

Form No. INC-15

Declaration

[Pursuant to rule 19 (3)(d) of the Companies (Incorporation and Incidental) Rules, 2014]

In connection with the application of [name of a person or an association of persons or a company] for a licence under section 8 of the Companies Act, 2013, I, an Advocate/ Chartered Accountant/Cost Accountant/Company Secretary in practice, a member of(Bar Council/ICAI/ICWAI/ICSI) with membership number do hereby declare that —

- (a) the draft memorandum and articles of association have been drawn up in conformity with the provisions of section 8 and rules made thereunder; and
- (b) all the requirements of the Act and the rules made thereunder relating to registration of the company under section 8 and matters incidental or supplemental thereto have been complied with;

and I make this solemn declaration conscientiously believing the same to be true.

Place:

Signature:

Date:

Name:

Professional Address:

Form No. INC-13

Memorandum of Association

[Pursuant to rule 19(2) the Companies (Incorporation and Incidental) Rules, 2014].

1. The name of the company is ".....".
2. The registered office of the company will be situated in the State of.....

3. The objects for which the company is established are:

.....
the doing of all such other lawful things as considered necessary for the furtherance of the above objects :

Provided that the company shall not support with its funds, or endeavour to impose on, or procure to be observed by its members or others, any regulation or restriction which, as an object of the company, would make it a trade union.

4. The objects of the company extend to the

[Here enter the name of the State or States, and Country or Countries]

- 5.(i) The profits, if any, or other income and property of the company, whensoever derived, shall be applied, solely for the promotion of its objects as set forth in this memorandum.

(ii) No portion of the profits, other income or property aforesaid shall be paid or transferred, directly or indirectly, by way of dividend, bonus or otherwise by way of profit, to persons who, at any time are, or have been, members of the company or to any one or more of them or to any persons claiming through any one or more of them.

(iii) No remuneration or other benefit in money or money's worth shall be given by the company to any of its members, whether officers or members of the company or not, except payment of out-of-pocket expenses, reasonable and proper interest on money lent, or reasonable and proper rent on premises let to the company.

(iv) Nothing in this clause shall prevent the payment by the company in good faith of prudent remuneration to any of its officers or servants (not being members) or to any other person (not being member), in return for any services actually rendered to the company.

(v) Nothing in clauses (iii) and (iv) shall prevent the payment by the company in good faith of prudent remuneration to any of its members in return for any services (not being services of a kind which are required to be rendered by a member), actually rendered to the company;

6. No alteration shall be made to this memorandum of association or to the articles of association of the company which are for the time being in force, unless the alteration has been previously submitted to and approved by the Registrar.

7. The liability of the members is limited.

8. [FOR COMPANIES LIMITED BY GUARANTEE]

Each member, undertakes to contribute to the assets of the company in the event of its being wound up while he is a member or within one year afterwards, for payment of the debts or liabilities of the company contracted before he ceases to be a member and of the costs, charges and expenses of winding up, and for adjustment of the rights of the contributories among themselves such amount as may be required not exceeding a sum of Rs.

[FOR COMPANIES LIMITED BY SHARES]

The share capital of the company will consist of Rs. divided into shares of rupees each.

9. True accounts shall be kept of all sums of money received and expended by the company and the matters in respect of which such receipts and expenditure take place, and of the property, credits and liabilities of the company; and, subject to any reasonable restrictions as to the time and manner of inspecting the same that may be imposed in accordance with the regulations of the company for the time being in force, the accounts shall be open to the inspection of the members.

Once at least in every year, the accounts of the company shall be examined and the correctness of the balance-sheet and the income and expenditure account ascertained by one or more properly qualified auditor or auditors.

10. If upon a winding up or dissolution of the company, there remains, after the satisfaction of all the debts and liabilities,

any property whatsoever, the same shall not be distributed amongst the members of the company but shall be given or transferred to such other company having objects similar to the objects of this company, subject to such conditions as the Tribunal may impose, or may be sold and proceeds thereof credited to the Rehabilitation and Insolvency Fund formed under section 269 of the Act.

11. The Company can be amalgamated only with another company registered under section 8 of the Act and having similar objects.

12. We, the several persons whose names, addresses, descriptions and occupations are hereunto subscribed are desirous of being formed into a company not for profit, in pursuance of this Memorandum of Association:

Names, addresses, descriptions and occupations of subscribers:

- 1.....of.....*
- 2.....of.....
- 3.....of.....*
- 4.....of.....*
- 5.....of.....*
- 6.....of.....*
- 7.....of.....*

Witnesses to the above signatures of:

- 1.....
- 2.....

Dated the..... day of.....20....

*If the association is a company limited by shares, here enter
"number of shares" taken by each subscriber.

Form No. INC-19

Notice

[[Pursuant to rule 22 the Companies (Incorporation and
Incidental) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (5) of section 8 of the Companies Act, 2013, an application has been made to the Registrar at for a licence that ----
-- a limited company may be given a licence to be registered under sub-section (5) of section 8 of the Companies Act, 2013 without the addition of the word "Limited" or the case may be, the words "Private Limited" to its name.
2. The principal objects of the company are as follows:

.....
.....
.....

3. A copy of the draft memorandum and articles of the proposed company may be seen at.....] [give the address here].

4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Registrar at, within thirty days from the date of publication of this notice, by a letter addressed to the Registrar (give the address) a copy of which shall be forwarded to INthe Applicant at (give the address).

Dated this.....day of.....20.....

Name(s) of Applicant

1. _____

2. _____

Form No. INC-16

Licence under section 8 (1) of the Companies Act, 2013

[Pursuant to rule 20 the Companies (Incorporation and Incidental) Rules, 2014]

WHEREAS it has been proved to my satisfaction that, a person or an association of persons to be registered as a company under the Companies Act, 2013, for promoting objects of the nature specified in clause (a) of sub-section (1) of section 8 of the said Act, and that it intends to apply its profits, if any, or other income and property in promoting its objects and to prohibit the payment of any dividend to its members;

NOW, THEREFORE, in exercise of the powers conferred by section 8 of the said Act, I, the Registrar at, hereby grant, this licence, directing that the said person or association or persons be registered as a company with limited liability without the addition of the word "Limited", or as the case may be, the words "Private Limited" to its name, subject to the following conditions, namely:

- (1) that the said company shall in all respects be subject to and governed by the conditions and provisions contained in its memorandum of association;
- (2) that the profits, if any or other income and property of the said company, whensoever derived, shall be applied solely for the promotion of the object as set forth in its

memorandum of association and that no portion thereof shall be paid or transferred, directly or indirectly, by way of dividend, bonus, or otherwise by way of profit, to persons who at any time are or have been members of the said company or to any of them or to any person claiming through any one or more of them;

(3) that no remuneration or other benefit in money or money's worth shall be given by the company to any of its members except payment of out-of-pocket expenses, reasonable and proper interest on money lent, or reasonable and proper rent on premises let to the company;

(5) that nothing in this clause shall prevent the payment by the company in good faith of prudent remuneration to any of its officers or servants (not being members) or to any other person (not being member), in return for any services actually rendered to the company;

(6) that nothing in clauses (3), (4) and (5) shall prevent the payment by the company in good faith of prudent remuneration to any of its members in return for any services (not being services of a kind which are required to be rendered by a member), actually rendered to the company;

(7) that no alteration shall be made to the memorandum of association or to the articles of association of the company,

which are for the time being in force, unless the alteration has been previously submitted to and approved by the Registrar ;

(8) The Company can be amalgamated only with another company registered under section 8 of the Act and having similar objects; and

(9) that, without prejudice to action under any law for the time being in force, this licence shall be liable to be revoked, if the company:

(a) contravenes any of the requirements of section 8 of the Act or the rules made thereunder or any of the conditions subject to which a licence is issued;

(b) if the affairs of the company are conducted fraudulently or in a manner violative of the objects of the company or prejudicial to public interest.

.....

Registrar

Dated this..... day of.....20.....

Form No. INC-17

Licence under section 8(5) of the Companies Act, 2013

[Pursuant to rule 20 the Companies (Incorporation and Incidental) Rules, 2014]

WHEREAS it has been proved to my satisfaction that the objects

of.....Limited/ Private Limited, being a company registered under the Companies Act,, as a limited company are restricted to those specified in, clause (a) of sub-section (1) of section 8 of the said Act and that it intends to apply its profits, if any, or other income in promoting its objects and to prohibit the payment of any dividend to its members;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (5) of section 8 of the said Act, I, the Regional Director at, hereby grant this licence authorising the company by a special resolution to change its name by omitting the word "Limited", or as the case may be, the words "Private Limited" from such name subject to the following conditions, namely:

- (1) that the said company shall in all respects be subject to and governed by the conditions and provisions contained in its memorandum of association;
- (2) that the profits, if any or other income and property of the said company, whensoever derived, shall be applied solely for the promotion of the objects as set forth in its memorandum of association and that no portion thereof shall be paid or transferred, directly or indirectly, by way of dividend, bonus or otherwise by way of profit to persons who at any time are or have been members of the said company or to any of them or to any person claiming through any one or more of them;
- (3) that no remuneration or other benefit in money or money's worth shall be given by the company to any of its members except payment of out-of-pocket expenses,

reasonable and proper interest on money lent, all or reasonable and proper rent on premises let to the company;

(4) that nothing in this clause shall prevent the payment by the company in good faith of prudent remuneration to any of its officers or servants (not being members) or to any other person (not being member), in return for any services actually rendered to the company;

(5) that nothing in clauses (3) and (4) shall prevent the payment by the company in good faith, of prudent remuneration to any of its members in return for any services (not being services of a kind which are required to be rendered by a member), actually rendered to the company;

(6) that no alteration shall be made to the memorandum of association or in the articles of association of the company, which are for the time being in force, unless the alteration has been previously submitted to and approved by the Registrar;

(7) The Company can be amalgamated only with another company registered under section 8 of the Act and having similar objects; and

(8) that, without prejudice to action under any other law for the time being in force, this licence shall be liable to be revoked, if the company:

(a) contravenes any of the requirements of section 8 of the Act or the rules made thereunder or any of the conditions subject to which a licence is issued;

(b) if the affairs of the company are conducted fraudulently or in a manner violative of the objects of the company or prejudicial to public interest.

.....

Registrar

Dated this..... day of.....20.....

Form No. INC-14

**Declaration prior to the commencement of business or
exercising borrowing powers**

[Pursuant to section 11(1)(a) and rule 2.20]

1.(a) Corporate identity number (CIN) of company:

(b) Global location number (GLN) of company:

2.(a) Name of the company:

(b) Address of the registered office of the company:

(c) E-mail ID of the company:

3. (a) Whether the Company a is Non- Banking Financial Company

(i) Yes

(ii) No

(b) If Yes, whether it has been registered with the Reserve Bank of India

(i) Yes

(ii) No

4. Particulars of the director filing the declaration

(a) Name:

(b) DIN:

5. I,..... the director of the company, do solemnly and sincerely declare that:

(i) every subscriber to the memorandum has paid to the company the value of the shares agreed to be taken by him and the company has received the money in respect thereof.

(ii) The paid up capital of the company is

(iii) The company has filed with the Registrar a

verification of its registered office in Form No. 2.25

- (iv) the Company being a Non- Banking Financial Company, has obtained necessary registration certificate from the Reserve Bank of India.

I further declare that the statement given above is true to the best of my knowledge and belief.

Signature of the Director

Verification

I..... being

- the Company Secretary of the company
- a Company Secretary in practice
- a Chartered Accountant
- a Cost Accountant

hereby certify that the information given in this form and its attachments is correct and complete to the best of my knowledge and belief.

Date:

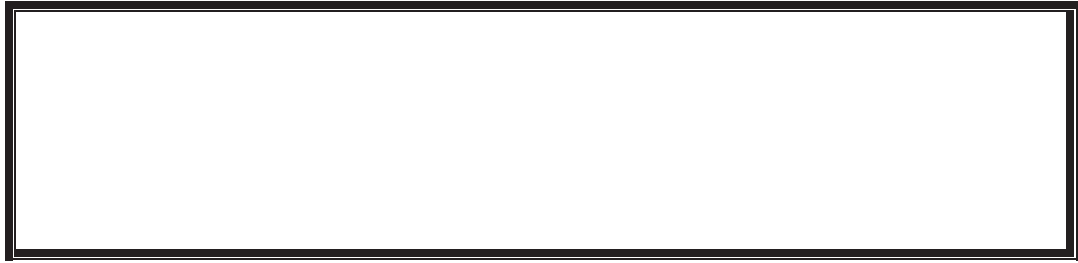
Signature:

Place:

—————Membership number:

Attachments:

- (1) Certificate of Registration issued by the Reserve Bank of India
(Only in case of Non-Banking Financial Companies)
- (2) Copy of acknowledgment of application filed with specific regulator for permission to carry on the business;
- (3) Optional attachment(s), if any



Form No. INC-25

Certificate of Incorporation pursuant to change of name

[Pursuant to rule 29 the Companies (Incorporation and Incidental) Rules, 2014]

I hereby certify that the name of the company has been changed fromto with effect from the date of this certificate and that the company is limited by shares/limited by guarantee/unlimited company.

The CIN of the company is

Given under my hand at this day of two thousand

SEAL:

.....
Registrar of Companies
.....
(State)

Form no INC-26

[[Pursuant to rule 30 the Companies (Incorporation and Incidental) Rules, 2014]

Advertisement giving details of special resolution to be passed for change in objects for which money is raised through prospectus

CIN-

Name of the company-

Registered office address-

Public Notice

Notice is hereby given that by a resolution passed on....., the Board has proposed to change some or all of the objects for which money raised by the Company through Prospectus would be applied.

In pursuance of the said resolution, notice is hereby given that the members of the Company are being approached to pass a special resolution through postal ballot for approving the aforesaid change. Details of the proposal are given in the Notice of Postal Ballot dated _____ sent to the members individually.

Any interested person may obtain a copy of the notice along with the explanatory statement free of charge from the registered office of the company or from the Company Secretary Shri..... at.....

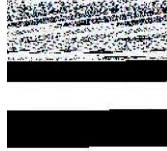
Signature

Date:

Registered Office:

FORM NO. INC.1

[Pursuant to section 4(4) of The Companies Act, 2013 and pursuant to rule 8 & 9 of The Companies (Incorporation and Incidental) Rules 2014]



Application for reservation of Name

Form language English Hindi
Refer the instruction kit for filing the form.

- *Application for :
 - Incorporating a new company (Part A, B, C)
 - Changing the name of an existing company (Part B, C, D)

Part A: Reservation of name for incorporation of a new company

- Details of applicant (In case the applicant has been allotted DIN, then it is mandatory to enter such DIN)

(a) *Director identification number (DIN) or Income tax
permanent account number (PAN) or passport number

(b) *First Name
Middle Name
*Surname

(c) *Occupation Type Self-employed Professional Homemaker Student Serviceman
Area of occupation

(d) Address *Line I
Line II

(e) *City

(f) *State/Union territory
If 'NA' selected, specify

(g) *Pin Code

(h) *ISO Country Code

(i) Country

(j) *e-mail Id

(k) *Phone (with STD/ISD code) -

(m) Mobile (with Country code) -

(l) Fax

- (a) *Type of company
 - Section 8 Company Part I Company (Chapter XXI) Producer Company New Company (Others)

(b) *State the class of proposed company

- Public Private Private (One Person Company)

(c) *State the category of proposed company
{Values: Company limited by shares, Company limited by guarantee, Unlimited company}

(d) *State the sub-category of proposed company
{Values: Union Government company, State Government company, Non-Government company, Subsidiary of

foreign company, Guarantee and association company)

4. *Name of the State/Union territory in which the proposed company is to be registered

5. *Name of the office of the Registrar of Companies in which the proposed company is to be registered

6. Details of promoter(s) (In case the promoter(s) has been allotted DIN, then it is mandatory to enter such DIN)

*Enter the number of promoter(s)

I.

*Category

{Values: Individual/company/foreign company/Company incorporated outside India/ body Corporate/ others}

*DIN or Income-tax PAN or passport number or corporate identification number (CIN) or foreign company registration number (FCRN) or Pre-Fill
any other registration number

*Name

7. *Whether the application is being certified by a practicing professional Yes No

8. *Objects of the proposed Company to be included in its MoA

9. *Particulars of proposed director(s)

(specify information of one director in case the proposed company is One Person Company or of two directors in case the proposed company is a private company (other than producer company) or of three directors in case the proposed company is a public company or of five directors in case the proposed company is a producer company)

*Director identification number (DIN)	<input type="text"/>	Pre-Fill
Name	<input type="text"/>	
Father's Name	<input type="text"/>	
Nationality	<input type="text"/>	Date of birth (DD/MM/YY) <input type="text"/>
Income tax permanent account number (PAN)	<input type="text"/>	
Passport number	<input type="text"/>	Voter identity card number <input type="text"/>
Aadhaar number	<input type="text"/>	
Present residential address	<input type="text"/>	

10. (a) *Whether the Promoters are carrying on any Partnership firm, sole proprietary or unregistered entity in the name as applied for Yes No

(If yes, attach NOC from all owners/partners of such entity for use of such name)

If yes, whether the business of such entity shall be taken over by the proposed Company

Yes No

(b) *Whether the proposed name(s) contain(s) name of any person other than the promoter(s) or their close blood relatives Yes No

[If Yes, attach No objection certificate from such person(s)]

(c) *Whether the proposed name(s) include(s) the name of relatives

Yes No (If Yes, attach proof of relation)

11* Whether the proposed name is indicative of the object of the proposed company

Yes No

If yes, whether the proposed name is in consonance with the object of the proposed company

Yes No

Part B. Particulars about the proposed name(s)

12. *Number of proposed names for the company

(Please give maximum six names in order of preference)

Proposed name	
Significance of key or coined word in the proposed name	
State the name of the vernacular language(s) if used in the proposed name	

13. *Whether the proposed name is in resemblance with any class of Trade Marks Rules, 2002

Yes No

If Yes, Please specify the Class(s) of trade mark



14. *Whether the proposed name(s) is/are based on a registered trademark or is subject matter of an application pending for registration under the Trade Marks Act.

Yes

No

If yes, furnish particulars of trade mark or application and the approval of the applicant or owner of the trademark

15. In case the name is similar to any existing company or to the foreign holding company, specify name of such company and also attach copy of the No Objection Certificate by way of Board resolution (Duly attested by a Director of that company)

a. Whether the name is similar to:

existing Company

foreign holding Company

b. In case of existing Company, provide CIN

Pre fill

c. Name of the Company

16.(a) *Whether the proposed name includes the word such as Insurance, Bank, Stock Exchange, Venture Capital, Asset Management, Nidhi, or Mutual Fund etc.

- Yes
 No

If Yes, whether the in-principle approval is received from (drop down: values- IRDA, RBI, SEBI, MCA, other) specify other
 o Yes o No

(If yes, attach the approval or if No, attach the approval at the time of filing the Incorporation form)

(b) *Whether the proposed name including the phrase 'Electoral trust'.

- Yes
 No

[If Yes, attach the affidavit as per rule 8(2)(b)(vi)]

Part C. Names requiring Central Government approval

17. *State whether the proposed name(s) contain such word or expression for which the previous approval of Central Government is required.

- Yes
 No

(If yes, this form shall be treated as an application to the Central Govt. for such approval and shall be dealt with accordingly)

Part D. Reservation of name for change of name by an existing Company

18. (a) *CIN of Company

Pre-fill

(b) Global Location Number(GLN) of Company

19. (a) Name of Company

(b) Address of the registered office of the Company

(c) email ID of the company

20. (a) *State whether the change of name is due to direction received from the Central Government.

Yes No (If yes, please attach a copy of such directions)

(b) *Whether the proposed name is in accordance with the rule 8(8) and specific direction of the Tribunal is attached Yes No

(If 'Yes' selected, attach order of tribunal as required in Rule 8(8))

21.(a) *Whether the change in name requires change in object of the company

Yes No

(b) Reasons for change in name (in case of yes above, mention proposed objects of the company)

Attachments

- (1) In case of change of name of an existing company, a copy of Board resolution;
- (2) If change of name is due to direction received from the Central Government , then copy of such direction;
- (3) In case the proposed name(s) are based on a registered trademark or is a subject matter of an application pending for registration under the Trade Marks Act, 1999, the approval of the owner of the trademark or the applicant of such application for registration of Trademark;
- (4) Copy of Central Government's approval In case the proposed name contains such word(s) or expression(s) for which the approval of Central Government is required,;
- (5) Proof of relation;
- (6) In principle approval from the concerned regulator;
- (7) NOC from the sole proprietor/partners/other associates;
- (8) NOC from existing company,
- (9) Copy of affidavit, in case proposed name including phrase 'Electoral Trust'
- (10) Resolution of unregistered companies in case of Chapter XXI (Part I) companies;
- (11) Order of tribunal as required in Rule 8(8)
- (12) NOC from such other persons as required in rule 8(4)
- (13) Optional attachment, if any.

List of attachments

Declaration

- I am a Promoter (proposed first subscriber) to the Memorandum of Association) and I am also authorized by other proposed promoter(s) and first subscriber(s) to sign and submit this application.
- *I have gone through the provisions of The Companies Act, 2013, the rules thereunder and prescribed guidelines framed thereunder in respect of reservation of name, understood the meaning thereof and the proposed name(s) is /are in conformity thereof.
- *I have used the search facilities available on the portal of the Ministry of Corporate Affairs (MCA) for checking the resemblance of the proposed name(s) with the companies and Limited Liability partnerships (LLPs) respectively already registered or the names already approved. I have also used the search facility for checking the resemblances of the proposed name(s) with registered trademarks and trade mark subject of an application under The Trade Marks Act, 1999 and other relevant search for checking the resemblance of the proposed name(s) to satisfy myself with the compliance of the provisions of the Act for resemblance of name and Rules thereof.
- *The proposed name(s) is/are not in violation of the provisions of Emblems and Names (Prevention of Improper Use) Act, 1950 as amended from time to time.
- *The proposed name is not offensive to any section of people, e.g. proposed name does not contain profanity or words or phrases that are generally considered a slur against an ethnic group, religion, gender or heredity.

- *The proposed name(s) is not such that its use by the company will constitute an offence under any law for the time being in force.
- I have complied with all the mandated requirements of the respective Act/regulator, such as IRDA, RBI, SEBI, MCA etc. (applicable only in case proposed name includes words like Insurance, Bank, Stock Exchange, Venture Capital, Asset Management, Nidhi, Mutual Fund, Finance, Investment, Leasing, Hire purchase etc. or any combination thereof).
- *To the best of my knowledge and belief, the information given in this application and its attachments thereto is correct and complete, and nothing relevant to this form has been suppressed.
- I have been authorized by the Board of Directors resolution Number Dated to sign and submit this application (for change of name).
- *I undertake to be fully responsible for the consequences in case the name is subsequently found to be in contravention of the provisions of section 4(2) and section 4(4) of The Companies Act, 2013 and rules thereto and I have also gone through and understood the provisions of section 4(5) (ii) (a) and (b) of The Companies Act, 2013 and rules thereunder and fully declare myself responsible for the consequences thereof.

***To be digitally signed by**

DSC BOX

*Designation

*DIN or Income-tax PAN or passport number of the applicant or Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company Secretary

Certificate by practicing professional

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records maintained by the applicant in respect of incorporation of

and found them to be true and correct. I further certify that

- all required attachment(s) have been completely attached to this form.
- I have used the search facility available on the portal of Ministry of Corporate Affairs (MCA) for checking the resemblance of the proposed name(s) with the companies and LLPs respectively already registered or the name already approved.
- the proposed name is not an undesirable name under the provisions of section 4(2) (b) (ii) of The Companies Act, 2013, rules prescribed and guidelines issued thereunder.
- Chartered accountant (in whole-time practice) or
- Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

DSC BOX

Whether associate or fellow Associate Fellow

Membership number Certificate of practice number

Note: Attention is drawn to the provisions of sections 7(5) and 7(6) which, *inter-alia*, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under section 447. Attention is also drawn to provisions of section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

Modify

Check Form

Prescrutiny

Submit

For office use only :

Affix filing details

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Confirm Submission

Date of signing

(DD/MM/YYYY)

OR

This eForm has been approved by the registrar of companies through electronic mode and on the basis of statement of correctness given by the applicant and certification given by the practicing professional, in terms of the Name Availability Guidelines.

FORM NO. INC.2

[Pursuant to section 3(1) and 7(1) of the Companies Act, 2013 and Rule 4, 10, 12 and 15 of the Companies (Incorporation and Incidental) Rules, 2014]



One Person Company- Application for Incorporation

Form language English Hindi

Refer the instruction kit for filing the form.

1. *Service Request Number (SRN) of Form INC-2
2. (a) Name of the company
- (b) Type of Company is (c) Class of Company
- (d) Category (e) Sub category
- * (f) Whether the company is (Radio Button) Having share capital Not having share capital
3. (a) Name of the state/Union territory in which the company is to be registered
- (b) Name of the office of the Registrar of Companies in which the company is to be registered
4. Yes No *Whether the address for correspondence will be the address of Registered office of the Company

I Address for correspondence till the date registered office of the company is established

*Line I	<input type="text"/>		
Line II	<input type="text"/>		
*City	<input type="text"/>		
*State/Union Territory	<input type="text"/>	* Pin code	<input type="text"/>
*District	<input type="text"/>		
ISO Country code	<input type="text"/>		
Country	<input type="text"/>		
*Phone (with STD/ISD code)	<input type="text"/>	-	<input type="text"/>
Fax	<input type="text"/>		
*email ID of the company	<input type="text"/>		

II (a) Address of the registered office of the company from the date of incorporation is

*Line I	<input type="text"/>		
Line II	<input type="text"/>		
*City	<input type="text"/>		
*State/Union Territory	<input type="text"/>	* Pin code	<input type="text"/>
*District	<input type="text"/>		
ISO Country code	<input type="text"/>		
Country	<input type="text"/>		
*Phone (with STD/ISD code)	<input type="text"/>	-	<input type="text"/>
Fax	<input type="text"/>		
*email ID of the company	<input type="text"/>		

(b) * Registered Office is

- Owned by Company Owned by Director (Not taken on lease by company)
 Taken on Lease by company Owned by any other entity/ Person (Not taken on lease by company)

(c) The full address of the police station under whose jurisdiction the registered office of the company is situated

* Police station Name
* Address Line I
Line II
* City
* State
* Pin code

(d) *Particulars of the Utility Services Bill depicting the address of the Registered office (not older than two months)

5. *Capital structure of the company, in case of company having share capital

(a) Authorized capital of the company (in Rs.)
(i) Number of equity shares Nominal amount per equity share
Total amount of equity shares (in Rs.)
(ii) Number of preference shares Nominal amount per preference share
Total amount of preference shares (in Rs.)
(b) Subscribed capital of the company (in Rs.)
(i) Number of equity shares Nominal amount per equity share
Total amount of equity shares (in Rs.)
(ii) Number of preference shares Nominal amount per preference share
Total amount of preference shares (in Rs.)

6. *Main division of industrial activity of the

Description of the main division

7. Particulars of Promoter (first subscriber to the MOA)

*Whether the promoter shall be the sole director of the company Yes No

Director Identification number(DIN)
*Income-tax permanent account number (PAN)
*First Name
Middle Name
*Surname
Family Name
* Father's Name Mother's Name Spouse's name
*Gender Male Female Transgender
*Nationality *Date of Birth
*Place of Birth (District & State)
*Educational qualification
*Occupation Type Self-employed Professional Homemaker Student Serviceman
Area of occupation
Permanent Address
*Line I
Line II
*City
*State/ Union Territory *Pin code
ISO Country code
Country
*Phone (with STD/ISD code) -

*Gender Male Female Transgender

*Nationality *Date of Birth

*Place of Birth (District & State)

*Educational qualification

*Occupation Type Self-employed Professional Homemaker Student Serviceman

Area of occupation

Permanent Address

*Line I

Line II

*City

*State/ Union Territory *Pin code

ISO Country code

Country

*Phone (with STD/ISD code) -

Mobile (with country code) -

Fax

*email id

*Whether present address is same as the permanent address Yes No

Present Address

*Line I

Line II

*City

* State/ Union Territory *Pin code

*ISO Country code

Country

*Phone (with STD/ISD code) -

Mobile (with country code) -

Fax

email id

*Duration of stay at present address year(s) month(s)

If Duration of stay at present address is less than one year then address of previous residence

*Proof of identity

*Residential Proof

9. (a) *Whether the Articles are entrenched or not Yes No
 (If yes, entrenched Articles should be annexed thereto)
- (b) Number of Articles to which provisions of entrenchment shall be applicable
 Details of Articles to which provisions of entrenchment shall be applicable

Sr. No.	Article Number	Content

10. Particulars of payment of stamp duty

(a) State or Union territory in respect of which stamp duty is paid or to be paid

(b) * Whether stamp duty is to be paid electronically through MCA21 system Yes No Not applicable

(i) Details of stamp duty to be paid

Type of document/ Particulars	Form INC.2	Memorandum of association	Articles of association
Amount of stamp duty to be paid (in Rs.)	<input type="text"/>	<input type="text"/>	<input type="text"/>

(ii) Provide details of stamp duty already paid

Type of document/ Particulars	Form 1	Memorandum of association	Articles of association	Others
Total amount of stamp duty paid (in Rs.)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Mode of payment of stamp duty	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Name of vendor or Treasury or Authority or any other competent agency authorised to collect stamp duty or to sell stamp papers or to emboss the documents or to dispense stamp vouchers on behalf of the Government	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Serial number of embossing or stamps or stamp paper or treasury challan number	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Registration number of vendor	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Date of purchase of stamps or stamp paper or payment of stamp duty (DD/MM/YYYY)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Place of purchase of stamps or stamp paper or payment of stamp duty	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>

Attachments

1. *Memorandum of Association
2. *Articles of Association
3. *Proof of identity of the member and the nominee
4. *Residential proof of the member and the nominee
5. *Copy of PAN card of member and nominee
6. *Consent of Nominee in form INC.3
7. *Affidavit from the subscriber and first Director to the memorandum in Form No. INC.9
8. List of all the companies (specifying their CIN) having the same registered office address, if any;
9. Specimen Signature in Form INC.10
10. Entrenched Articles of Association
11. Proof of Registered Office address

(Conveyance/ Lease deed/Rent Agreement etc. along with rent receipts)
12. Copies of the utility bills as mentioned above

(not older than two months)
13. Proof that the Company is permitted to use the address

as the registered office of the Company if the same is owned

by any other entity/Person (not taken on lease by company)

- 14. Consent from Director
- 15. Optional Attachment, if any

Declaration

I
 , a person named in the articles as subscriber as well as the sole director of the company do hereby declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect to the registration of the company and matters precedent or incidental thereto have been complied with. It is further declared and verified that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.
2. All the required attachments have been completely, correctly and legibly attached to this form.
3. I have not been convicted of any offence in connection with the promotion, formation or management of any company during the preceding five years;
4. I have not been found guilty of any fraud or misfeasance or of any breach of duty to any company under this Act or any previous company law during the preceding five years;
5. I am not a director/promoter of any company which is defaulting in filing of financial statements and annual return and/or any company which has been declared as vanishing company; and
6. I have also understood the provisions of sections 7(5), 7(6), 447, 448 and 449 of the Companies Act, 2013 and understand that I shall be liable for punishment in terms of section 7(5) and 7(6) of the Companies Act, 2013 in case of furnishing of false or incorrect information or for suppression of material information for registration of captioned company.

Declaration

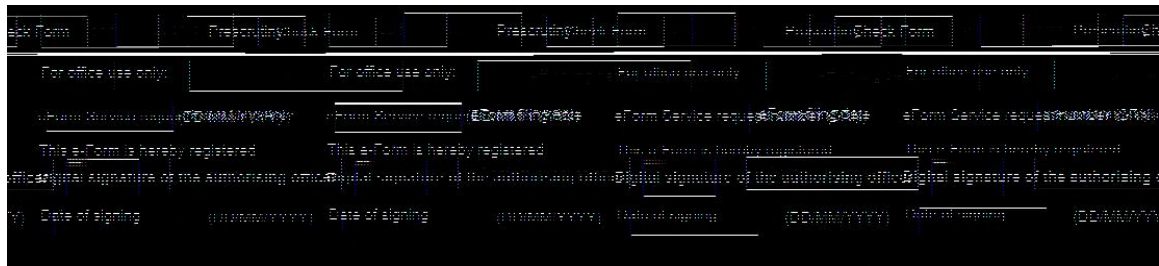
I
 , a person named in the articles as a * **(Drop down)** {Values: Director/Manager/Company Secretary} declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect to the registration of the company and matters precedent or incidental thereto have been complied with. I am authorized by the promoter subscribing to the Memorandum of Association and Articles of Association and the first director(s) to give this declaration and to sign and submit this Form. It is further declared and verified that

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.
2. All the required attachments have been completely, correctly and legibly attached to this form.

***To be digitally signed by**

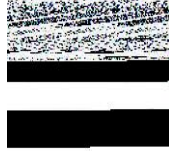
*
 *DIN of the director or DIN or Income tax PAN of the manager or Membership number of the company secretary

Note: Attention is drawn to provisions of section 7(5) and 7(6) which, *inter-alia*, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under section 447. Attention is also drawn to provisions of sections 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.



FORM NO. INC.3

[Pursuant to section 3(1) of the Companies Act, 2013 and pursuant to Rule 4 (2), (3), (4), (5) & (6) of the Companies (Incorporation and Incidental) Rules, 2014]



One Person Company - Nominee Consent Form

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) *SRN of Form INC.1 (In case of new company) or

Corporate identity number (CIN) (In case of existing company)

(b) Global location number (GLN)

2. (a) Name of the One Person Company

(b) Address of registered office of the company

3. *Consent

I (*Small description box*) hereby give my consent to become the member of (*Small description box*), in the event of death of (*Small description box*) subscriber/member of the company or his incapacity to contract.

4. Particulars of the nominee

Director Identification number(DIN)	<input type="text"/>	<input type="button" value="Pre-Fill"/>
*Income-tax permanent account number (PAN)	<input type="text"/>	<input type="button" value="Verify Details"/>
*First Name	<input type="text"/>	
Middle Name	<input type="text"/>	
*Surname	<input type="text"/>	
Family Name	<input type="text"/>	
* <input type="radio"/> Father's Name <input type="radio"/> Mother's Name <input type="radio"/> Spouse's name	<input type="text"/>	
*Gender <input type="checkbox"/> Male <input type="checkbox"/> Female <input type="checkbox"/> Transgender	<input type="text"/>	
*Nationality <input type="text"/>	*Date of Birth	<input type="text"/>
*Place of Birth (District & State)	<input type="text"/>	
*Educational qualification	<input type="text"/>	
*Occupation Type	<input type="radio"/> Self-employed <input type="radio"/> Professional <input type="radio"/> Homemaker <input type="radio"/> Student <input type="radio"/> Serviceman	
Area of occupation	<input type="text"/>	
Permanent Address	<input type="text"/>	
*Line I	<input type="text"/>	
Line II	<input type="text"/>	
*City	<input type="text"/>	
*State/ Union Territory	<input type="text"/>	*Pin code <input type="text"/>
ISO Country code	<input type="text"/>	
Country	<input type="text"/>	
*Phone (with STD/ISD code)	<input type="text"/>	- <input type="text"/>
Mobile (with country code)	<input type="text"/>	- <input type="text"/>
Fax	<input type="text"/>	
*email id	<input type="text"/>	
*Whether present address is same as the permanent address	<input type="checkbox"/> Yes <input type="checkbox"/> No	
Present Address	<input type="text"/>	
*Line I	<input type="text"/>	

Line II

*City

* State/ Union Territory *Pin code

*ISO Country code

Country

*Phone (with STD/ISD code) -

Mobile (with country code) -

Fax

email id

*Duration of stay at present address year(s) month(s)

If Duration of stay at present address is less than one year then address of previous residence

*Proof of identity

*Residential Proof

Declaration

I do solemnly declare that I am an Indian citizen and resident in India and I have not been convicted of any offence in connection with the promotion, formation or management of any company or LLP and have not been found guilty of any fraud or misfeasance or of any breach of duty to any company under this Act or any previous company law or LLP Act in the last five years. I further declare that I am not a nominee in any other One Person Company and I shall comply with the eligibility criteria specified in Rule 3(3) within the prescribed period. I understand that the person nominating me may withdraw my nomination without my consent.

To be physically signed by

Nominee

*Date

*Place

Enclosures

1. Copy of PAN card
2. Proof of identity
3. Residential Proof

Modify

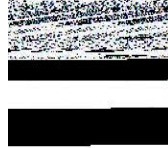
Check form

Note: Attention is drawn to provisions of section 7(5) and 7(6) which, *inter-alia*, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under section 447. Attention is also drawn to provisions of section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

This is a non e-Form. User is required to fill the form electronically and duly signed copy should be attached with e-Form INC.2, INC.4 or INC.6, as the case may be.

FORM NO. INC.4

[Pursuant to section 3(1) of the Companies Act, 2013 and Rule 4(4), (5) & (6) of the Companies (Incorporation and Incidental) Rules 2014]



One Person Company – Change in Member/ Nominee

Form language English Hindi

Refer the instruction kit for filing the form.

1. *This form is for

- Notice of withdrawal of consent by the nominee
- Intimation about change in the name of the nominee
- Intimation of cessation of member

2. *(a) Corporate identity number(CIN) of company

Pre-fill

(b) Global Location Number of the company

3. (a) Name of One Person Company

(b) Address of registered office
of the company

(c) email Id of the company

4. Notice of withdrawal of consent

Notice is hereby given that

who was nominated as the nominee of

has withdrawn his/her consent vide his/her notice dated * a copy of which is attached herewith.

5. Intimation about change in nomination

Notice is hereby given that

, member of

has nominated *

vide intimation dated * as his/her nominee in place of

who shall become the member of the company in the event of his/her death or his/her incapacity

to contract. He/she declares that the nominee is eligible for nomination within the meaning of Rule 3 of the Companies (Incorporation and Incidental) Rules 2014.

6. Intimation of cessation of member

(a)

has ceased to be the member of

w. e. f. * due to * {Drop down - Values: Death of the member, Incapacity of member to contract, change in ownership} and *

*(Drop down: his/her nominee, the transferee) has become the sole member of the above mentioned company.

(b) *Whether the nominee is same (In case of change in ownership) Yes No

7. Intimation about the change of nominee

Further notice is given that *

*(Drop down - values: member, new member) of []
 has nominated * []
 as his nominee w. e. f. * [] who shall become the member of the company in the event of his/her death or incapacity to contract. He/she declares that the nominee is eligible for nomination within the meaning of Rule 3 of the Companies (Incorporation and Incidental) Rules 2014.

8. Particulars of the New Nominee

Director Identification number(DIN) [] Pre-Fill

*Income-tax permanent account number (PAN) [] Verify Details

*First Name []

Middle Name []

*Surname []

Family Name []

* Father's Name Mother's Name Spouse's name
 []

*Gender Male Female Transgender

*Nationality [] *Date of Birth []

*Place of Birth (District & State) []

*Educational qualification []

*Occupation Type Self-employed Professional Homemaker Student Serviceman

Area of occupation []

Permanent Address

*Line I []

Line II []

*City []

*State/ Union Territory [] *Pin code []

ISO Country code []

Country []

*Phone (with STD/ISD code) [] - []

Mobile (with country code) [] - []

Fax []

*email id []

*Whether present address is same as the permanent address Yes No

Present Address

*Line I []

Line II []

*City []

* State/ Union Territory [] *Pin code []

*ISO Country code []

Country []

*Phone (with STD/ISD code) [] - []

Mobile (with country code) [] - []

Fax []

email id []

*Duration of stay at present address [] year(s) [] month(s)

If Duration of stay at present address is less than one year then address of previous residence
 []

*Proof of identity []

*Residential Proof

9. Particulars of the new member

Director Identification number(DIN)

Pre-Fill

*Income-tax permanent account number (PAN)

Verify Details

*First Name

Middle Name

*Surname

Family Name

* Father's Name Mother's Name Spouse's name

*Gender Male Female Transgender

*Nationality

*Date of Birth

*Place of Birth (District & State)

*Educational qualification

*Occupation Type

Self-employed Professional Homemaker Student Serviceman

Area of occupation

Permanent Address

*Line I

Line II

*City

*State/ Union Territory

*Pin code

ISO Country code

Country

*Phone (with STD/ISD code)

-

Mobile (with country code)

-

Fax

*email id

*Whether present address is same as the permanent address Yes No

Present Address

*Line I

Line II

*City

* State/ Union Territory

*Pin code

*ISO Country code

Country

*Phone (with STD/ISD code)

-

Mobile (with country code)

-

Fax

email id

*Duration of stay at present address

year(s)

month(s)

If Duration of stay at present address is less than one year then address of previous residence

*Proof of identity

*Residential Proof

Attachment(s)

- (1) *Consent of the nominee in Form No. INC.3
- (2) *Copy of PAN card of the new nominee and/or new member
- (3) *Proof of identity of the new nominee and/or new member
- (4) *Residential proof of the new nominee and/or new member
- (5) Notice of withdrawal of consent filed by the nominee
- (6) Copy of intimation given by member for change in nominee
- (7) Proof of Cessation of member
- (8) Optional attachment(s) - if any.

Attach
Attach
Attach
Attach
Attach
Attach
Attach
Attach

***To be digitally signed by member**

DSC BOX

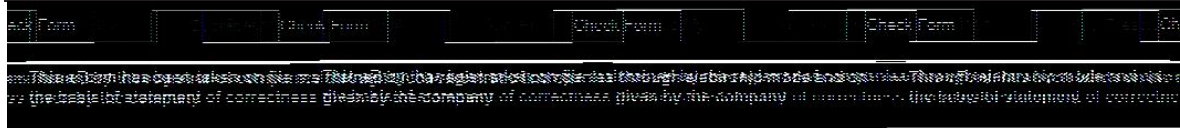
*Income-tax PAN or Director identification number of the member

To be digitally signed by Director

DSC BOX

Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of company secretary

Note: Attention is drawn to provisions of sections 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.



FORM NO INC.5

[Pursuant to Rule 6(4) of the Companies (Incorporation and Incidental) Rules, 2014]



One person company- Intimation of exceeding threshold

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate identity number (CIN) of the company
(b) Global location number (GLN)
2. (a) Name of the company
(b) Address of registered office of the company

(c) email Id of the company
3. Date of incorporation of the one person company
4. (a) *Which of the following has exceeded beyond the threshold limit
 Paid up share capital Average annual turnover
(b) *Amount exceeding beyond the threshold limit
(c) *Date on which the paid up share capital or average annual turnover of the company, as the case may be, has exceeded the threshold li
5.

I, the (drop down) (values: director/Manager or Company Secretary or CEO or CFO) of the one person company hereby affirm that:

As the paid up share capital of the captioned company has exceeded fifty lakh rupees or its average annual turnover during the relevant period has exceeded two crore rupees, the company has ceased to be a one person company; and consequently the company is required to be converted into a private company or public company, as the case may be. Necessary steps are being taken for giving effect to such conversion in accordance with the provisions of section 18 read with section 122 of the Act;

Attachments

1. *Copy of board resolution authorizing giving of notice;
2. *Copy of the duly attested latest financial statement;
3. Certificate from a Chartered Accountant in practice for calculation of the average annual turnover during the relevant period in case of conversion is on the basis of such criteria;
4. Optional attachment(s), if any.

Declaration

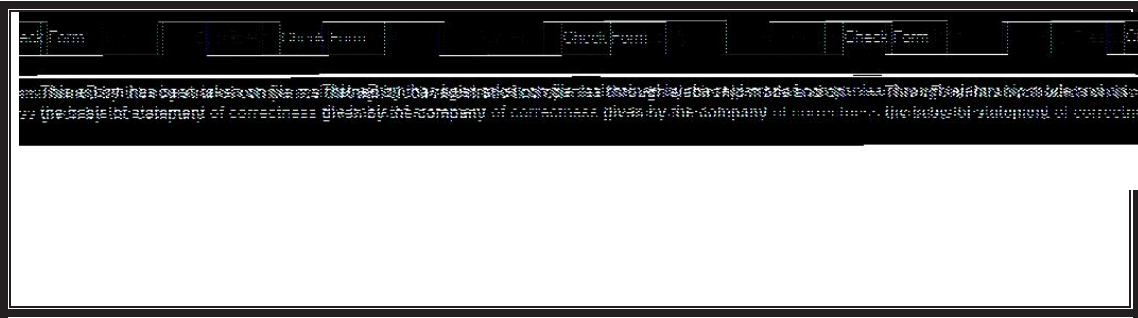
I
, declare that all the requirements of the Companies Act, 2013 and the rules made thereunder have been complied with. To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

*To be digitally signed by

Designation

*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of the Company Secretary

Note: Attention is drawn provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.



FORM NO. INC.6

[Pursuant to section 18 of the Companies Act, 2013 and Rule 7(4) the Companies (Incorporation and Incidental) Rules, 2014]



One Person Company – Application for Conversion

Form language English Hindi

Refer the instruction kit for filing the form.

1. *Application for Conversion of OPC into private company
 Conversion of OPC into public company
 Conversion of Private company into OPC
2. (a) *Corporate identity number (CIN) of the company
(b) Global location number (GLN)
3. (a) Name of the company
(b) Category
(c) Sub-category of the company
(d) Address of Registered office of the company

(e) Date of incorporation of the company
(f) email ID of the company
(g) Whether company is having share capital or not
4. *Name of the company at the time of incorporation (to be displayed in the certificate)

Part A

5. (a) *Whether the conversion is mandatory by provisions of the Companies Act, 2013
 Yes No
(b) *Mention which of the following has exceeded the threshold limit
 Paid up share capital Average annual turnover
(c) *Mention the SRN of form INC.5
6. *(a) Date of exceeding the threshold limit
*(b) Amount so exceeded the threshold limit
*(c) Specify the relevant period
7. I

the director of the one person company hereby affirm that:-

1. As the paid up share capital of the captioned company has exceeded fifty lakh rupees or its average annual turnover during the relevant period has exceeded two crore rupees, the company has ceased to be a one person company; and consequently the company is required to be converted into a private company or public company, as the case may be;
2. Necessary steps are being taken for giving effect to such conversion in accordance with the provisions of section 18 read with section 122 of the Act.

Part B

8. *Existing number of directors in the company

(Number of directors shall be minimum 2 in case of conversion into private company or 3 in case of conversion into public company)

9. Particulars of special resolution

- (a) *SRN of Form MGT.14
(b) *Date of filing Form MGT.14
(c) *Date of passing the special resolution

10. I. Capital structure of the company

(a) Authorized capital of the company (in Rs.)	<input type="text"/>
* (i) Number of equity shares	<input type="text"/>
Nominal amount per equity share	<input type="text"/>
Total amount of equity shares (in Rs.)	<input type="text"/>
* (ii) Number of preference shares	<input type="text"/>
Nominal amount per preference share	<input type="text"/>
Total amount of preference shares (in Rs.)	<input type="text"/>
* (b) Paid up capital of the company (in Rs.)	<input type="text"/>
(i) Number of equity shares	<input type="text"/>
Nominal amount per equity share	<input type="text"/>
Total amount of equity shares (in Rs.)	<input type="text"/>
(ii) Number of preference shares	<input type="text"/>
Nominal amount per preference share	<input type="text"/>
Total amount of preference shares (in Rs.)	<input type="text"/>

II. Number of members

(a) Maximum number of members	<input type="text"/>
(b) Maximum number of members excluding proposed employees	<input type="text"/>
(c) Number of members	<input type="text"/>
(d) Number of members excluding proposed employee(s)	<input type="text"/>

PART C

11. Particulars of the person who will be sole member of the OPC subsequent upon conversion

Director Identification number(DIN)	<input type="text"/>	Pre-Fill
*Income-tax permanent account number (PAN)	<input type="text"/>	Verify Details
*First Name	<input type="text"/>	
Middle Name	<input type="text"/>	
*Surname	<input type="text"/>	
Family Name	<input type="text"/>	
* <input type="radio"/> Father's Name <input type="radio"/> Mother's Name <input type="radio"/> Spouse's name	<input type="text"/>	
*Gender <input type="checkbox"/> Male <input type="checkbox"/> Female <input type="checkbox"/> Transgender		
*Nationality <input type="text"/>	*Date of Birth	<input type="text"/>
*Place of Birth (District & State)	<input type="text"/>	
*Educational qualification	<input type="text"/>	
*Occupation Type <input type="radio"/> Self-employed <input type="radio"/> Professional <input type="radio"/> Homemaker <input type="radio"/> Student <input type="radio"/> Serviceman		
Area of occupation	<input type="text"/>	
Permanent Address		
*Line I	<input type="text"/>	
Line II	<input type="text"/>	
*City	<input type="text"/>	
*State/ Union Territory	<input type="text"/>	*Pin code <input type="text"/>
ISO Country code	<input type="text"/>	
Country	<input type="text"/>	
*Phone (with STD/ISD code)	<input type="text"/>	- <input type="text"/>

Mobile (with country code) -

Fax

*email id

*Whether present address is same as the permanent address Yes No

Present Address

*Line I

Line II

*City

* State/ Union Territory *Pin code

*ISO Country code

Country

*Phone (with STD/ISD code) -

Mobile (with country code) -

Fax

email id

*Duration of stay at present address year(s) month(s)

If Duration of stay at present address is less than one year then address of previous residence

*Proof of identity

*Residential Proof

12. Nomination

I (*Small description box*), the member of * (*Small description box*) do hereby nominate (*Small description box*) who shall become the member of the company in the event of my death or incapacity to contract. I declare that the nominee is eligible for nomination within the meaning of Rule 3 of the Companies Rules, 2014.

13. Particulars of the person who will be nominee of the sole member subsequent upon conversion

Director Identification number(DIN) Pre-Fill

*Income-tax permanent account number (PAN) Verify Details

*First Name

Middle Name

*Surname

Family Name

* Father's Name Mother's Name Spouse's name

*Gender Male Female Transgender

*Nationality *Date of Birth

*Place of Birth (District & State)

*Educational qualification

*Occupation Type Self-employed Professional Homemaker Student Serviceman

Area of occupation

Permanent Address

*Line I

Line II

*City

*State/ Union Territory *Pin code

ISO Country code

Country

*Phone (with STD/ISD code) -

Mobile (with country code) -

Fax

*email id

*Whether present address is same as the permanent address Yes No

Present Address

*Line I

Line II

*City

* State/ Union Territory *Pin code

*ISO Country code

Country

*Phone (with STD/ISD code) -

Mobile (with country code) -

Fax

email id

*Duration of stay at present address year(s) month(s)

If Duration of stay at present address is less than one year then address of previous residence

*Proof of identity

*Residential Proof

Attachments

1. *Altered Memorandum of association
2. *Altered Articles of association
3. *Copy of the duly attested latest financial statement.
4. *Copy of board resolution authorizing giving of notice;
5. Certificate from a Chartered Accountant in practice for calculation of the average annual turnover during the relevant period in case of conversion is on the basis of such criteria.
6. Affidavit confirming that all the members of the company have given their consent for conversion, the paid up capital of the company is Rs 50 lakhs or less and turnover is less than Rs 2 crores in the immediately preceding year.
7. Copy of minutes, list of creditors and list of members.
8. Copy of NOC of every creditors with the application for Conversion.
9. Consent of the nominee in Form No. INC.3
10. Copy of PAN card of the nominee and member
11. Proof of identity of the nominee and member
12. Residential proof of the nominee and member
13. Optional attachment(s) - if any.

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Declaration

I*
, a * **(Drop down)** {Values: Director/Manager/Company Secretary /CEO/CFO} of the company declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect to the conversion of the company and matters precedent or incidental thereto have been complied with. I am authorized by the board of directors to give this declaration and to sign and submit this Form. It is further declared and verified that

*Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per

the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.

- No objection certificate has been received from the members and creditors allowing conversion from private company into OPC.
- *All the required attachments have been completely, correctly and legibly attached to this form.

***To be digitally signed by**

*Designation

DSC BOX

*Director identification number of the director; or
DIN or PAN of the manager/CEO/CFO; or Membership
number of the Company Secretary

To be digitally signed by

DSC BOX

Member (In case of conversion of OPC)

PAN or DIN of member

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

Back Form	Prescribing Form	Prescribing Form	Check Form	Number
For office use only: _____	For office use only: _____	For office use only: _____	For office use only: _____	_____
eForm Service request number: _____	eForm Service request number: _____	eForm Service request number: _____	eForm Service request number: _____	_____
This eForm is hereby registered _____	This eForm is hereby registered _____	This eForm is hereby registered _____	This eForm is hereby registered _____	_____
Digital signature of the authorizing officer: _____	Digital signature of the authorizing officer: _____	Digital signature of the authorizing officer: _____	Digital signature of the authorizing officer: _____	_____
(y) Date of signing (DDMMYYYY) _____	Date of signing (DDMMYYYY) _____	Date of signing (DDMMYYYY) _____	Date of signing (DDMMYYYY) _____	_____

FORM NO. INC.7

[Pursuant to Section 7(1) of the Companies Act, 2013 and pursuant to Rule 10, 12, 14 and 15 of the Companies (Incorporation and Incidental) Rules 2014]



Application for Incorporation of Company (Other than OPC)

Form language English Hindi

Refer the instruction kit for filing the form.

1. *Service Request Number (SRN) of Form INC.1
2. (a) Name of the company
- (b) Type of Company is (c) Class of Company
- (d) Category (e) Sub category
- (f) Section 8 license number
- * (g) Company is Having share capital Not having share capital
3. (a) Name of the state/Union territory in which the company is to be registered
- (b) Name of the office of the Registrar of Companies in which the company is to be registered
- (c) *Whether the address for correspondence will be the address of Registered office of the Company Yes No
- (d) Address for correspondence till the registered office of the company is established

*Line I	<input type="text"/>
Line II	<input type="text"/>
*City	<input type="text"/>
*State/Union Territory	<input type="text"/>
*District	<input type="text"/>
*Pin code	<input type="text"/>
ISO Country code	<input type="text"/>
Country	<input type="text"/>
*Phone (With STD/ISD code)	<input type="text"/> - <input type="text"/>
Fax	<input type="text"/>
*email ID of the company	<input type="text"/>

4. I. *Capital structure of the company
- (a) Authorized capital of the company (in Rs.)
- (i) Number of equity shares Nominal amount per equity share
Total amount of equity shares (in Rs.)
- (ii) Number of preference shares Nominal amount per preference share
Total amount of preference shares (in Rs.)
- (b) Subscribed capital of the company (in Rs.)
- (i) Number of equity shares Nominal amount per equity share
Total amount of equity shares (in Rs.)
- (ii) Number of preference shares Nominal amount per preference share
Total amount of preference shares (in Rs.)

II. *Details of number of members

(a) Enter the maximum number of members

(b) Maximum number of members excluding proposed employees

(c) Number of members

(d) Number of members excluding proposed employee(s)

5. *Main division of industrial activity of the company

Description of the main division

6. *(a) Whether the proposed company shall be conducting any non – banking financial and investment (NBFI) activities within the meaning of section 45-I of the Reserve Bank of India Act, 1934 Yes No

(b) If yes, please enter the date on which in principle approval was granted to it by the Reserve Bank of India or other concerned regulatory authority

7. *Enter the number of promoters (first subscribers to the Memorandum of Association (MOA)

Particulars of Promoters (first subscribers to the MOA)

*Category

* Director Identification number(DIN) or Income –tax permanent account number (Income- tax PAN) or passport number or corporate identity number(CIN) Or foreign company registration number(FCRN) or any other registration number

*First Name

Middle Name

*Surname

Family Name

Father's Name Mother's Name Spouse's name

*Nationality *Date of Birth

*Gender (Radio button) Male Female Transgender

*Place of Birth (District & State)

*Occupation type Self Employed Professional Homemaker Student Serviceman

*Area of Occupation

*Educational qualification

*Name of the entity

*Income tax permanent Account Number (PAN)

Permanent Address/Registered address/Principal place of business

*Line I

Line II

*City

*State /Union Territory *Pin code

*ISO Country code

Country

*Phone (With STD/ISD code) -

Mobile

Fax

*email id

*Whether present address is same as the permanent address Yes No (Radio button)

Present Address

*Line I

Line II

*City

*State/Union Territory *Pin code

*ISO Country code

Country

*Phone(With STD/ISD code)

Mobile

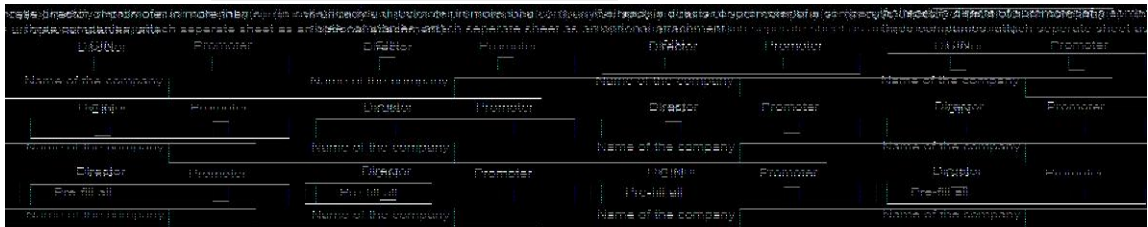
Fax

*Duration of stay at present address Years Months

If Duration of stay at present address is less than one year then address of previous residence

*Proof of identity

*Residential Proof



* Number of shares subscribed * Total amount of shares subscribed (in Rs.)

* Particulars of authorised person

a) Name of the authorised person

b) Father's Name Mother's Name Spouse's name

c) Gender Male Female Transgender

d) Nationality f) Date of Birth

f) Phone (With STD/ISD code) -

g) email ID

8. (a) *Whether the Articles are entrenched or not Yes No

(If yes, entrenched Articles should be annexed thereto)

(b) Number of Articles to which provisions of entrenchment shall be applicable

Details of Articles to which provisions of entrenchment shall be applicable

Sr. No.	Article Number	Content

9. **Particulars of payment of stamp duty**

(a) State or Union territory in respect of which stamp duty is paid or to be paid

Pre-Fill

(b) * Whether stamp duty is to be paid electronically through MCA21 system

Yes No Not applicable

(i) Details of stamp duty to be paid

Type of document/ Particulars	Form INC.7	Memorandum of association	Articles of association
Amount of stamp duty to be paid (in Rs.)	<input type="text"/>	<input type="text"/>	<input type="text"/>

(ii) Provide details of stamp duty already paid

Type of document/ Particulars	Form INC.7	Memorandum of association	Articles of association	Others
Total amount of stamp duty paid (in Rs.)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Mode of payment of stamp duty	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Name of vendor or Treasury or Authority or any other competent agency authorised to collect stamp duty or to sell stamp papers or to emboss the documents or to dispense stamp vouchers on behalf of the Government				
Serial number of embossing or stamps or stamp paper or treasury challan number				
Registration number of vendor				
Date of purchase of stamps or stamp paper or payment of stamp duty (DD/MM/YYYY)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Place of purchase of stamps or stamp paper or payment of stamp duty				

Attachments

- 1) *Memorandum of association
- 2) *Articles of association
- 3) *Declaration in Form No. INC.8
- 4) *Affidavit from each of the subscriber to the memorandum in Form No. INC.9
- 5) *Proof of residential address
- 6) Specimen Signature in Form INC.10
- 7) Proof of identity
- 8) Entrenched Articles of association
- 9) Copy of In-principle approval granted by RBI or any concerned authority
- 10) NOC in case there is change in the promoters (first subscribers to Memorandum of Association)
- 11) Proof of nationality (in case the subscriber is a foreign national)
- 12) PAN card (in case of Indian national)
- 13) Copy of certificate of incorporation of the foreign body corporate and registered office address
- 14) Copy of resolution/consent by all the partners or board resolution authorizing to subscribe to MOA
- 15) Optional attachment, if any

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Attach

Declaration

I *(Small description box), a person named in the articles as a *(Drop down) {Values: Director/Manager/Company Secretary} declare that all the requirements of The Companies Act, 2013 and the rules made thereunder in respect to the registration of the company and matters precedent or incidental thereto have been complied with. I am authorized by other promoters subscribing to the Memorandum of Association and Articles of Association and the first directors to give this declaration and to sign and submit this Form. It is further declared and verified that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no

information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.

2. All the required attachments have been completely and legibly attached to this form;

3. * (Small description box), a/an * (Drop down) {Values: Chartered Accountant/ Company Secretary/ Cost Accountant/ Advocate}, having Membership number * and/or certificate of practice number

has been engaged to give declaration under section 7(1) (b) and such declaration is attached.

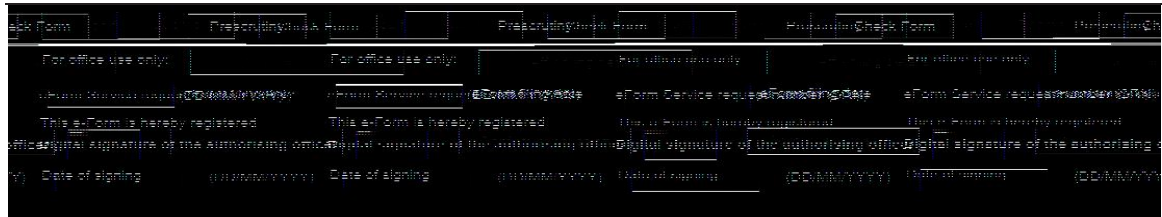
To be digitally signed by

DSC BOX

*Designation {Values: Director, Manager, Company Secretary}

DIN of the director; or DIN or Income tax PAN of the manager or Membership number of the company secretary

Note: Attention is drawn to provisions of section 7(5) and 7(6) which, *inter-alia*, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under Section 447. Attention is also drawn to provisions of section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.



FORM NO. INC.12

[Pursuant to 8(1) and 8(5) of the Companies Act, 2013 and Rule 19 & 20 of the Companies (Incorporation and Incidental) Rules, 2014]

Application for grant of License under section 8

Form language English Hindi

Refer the instruction kit for filing the form.

10. *Application for
- Grant of license to a new company (Part A)
 - Grant of license to an existing company (Part B)

Part A: Grant of license to a new company

11. (a) *Name of the Applicant
- (b) *Address
- (c) *Occupation Type Self-employed Professional Homemaker Student Serviceman
Area of occupation
- (d) *Phone (with STD/ISD) - (e) Fax
- (f) *email Id
12. *Indicate Registrar of Companies (ROC) reference number for name approval
(Service Request Number (SRN) of Form INC.1)
13. (a) Name of the company
- (b) Company is (c) Type of Company
- (d) Category (e) Sub category
- * (f) Whether the company will Have share capital Not have share capital
14. I. Proposed authorized capital
- II. Proposed maximum number of members
- Proposed maximum number of members excluding proposed employees
15. *a. Main division of industrial activity of the proposed company
- Description of the main division
- *b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8
- *c. Grounds on which application is made
16. *Enter the number of proposed promoters (first subscribers to MOA)
- Particulars of Promoters (first subscribers to the MOA)
- (specify information of two promoters in case the proposed company is a private company or seven promoters in

case the proposed company is a public company)

I

Category	Category	Category	Category
<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>	<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>	<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>	<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>
Name	Name	Name	Name

Name of the authorized representative

II

Category	Category	Category	Category
<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>	<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>	<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>	<small>Individual (including a partner in a firm), firm, Chartered Accountant (CA) or Income Tax Practitioner (ITP) or Income Tax Permanent Account Number (PAN) or Director Identification Number (DIN) or Corporate Identification Number (CIN) or any other registration number or any other identification number (including Foreign Identification Number (FIN) for any foreign company) or any other registration number (including Foreign Identification Number (FIN) for any foreign company)</small>
Name	Name	Name	Name

Name of the authorized representative

17. *Enter the number of proposed director

(specify information of two directors in case the proposed company is a private company or three directors in case the proposed company is a public company)

Particulars of the proposed directors

I

*Proposed designation	<input type="text"/>	Pre-fill
*Director identification number (DIN) Name of the person	<input type="text"/>	
Name of the company or institution whose nominee the appointee will be (Only in case of nominee director) <input type="text"/>		

II

*Proposed designation	<input type="text"/>	Pre-fill
*Director identification number (DIN) Name of the person	<input type="text"/>	
Name of the company or institution whose nominee the appointee will be (Only in case of nominee director) <input type="text"/>		

18. *Enter the number of key managerial pers

(specify information of up to four key managerial persons)

Particulars of the key managerial personnel

I

*Proposed designation	<input type="text"/>	Pre-fill
*Director identification number (DIN) or Income-tax permanent account number (PAN) Name of the person	<input type="text"/>	

Membership number (in case of Company Secretary)

II

*Proposed designation

*Director identification number (DIN) or
Income-tax permanent account number (PAN)

Pre-fill

Name of the person

Membership number (in case of Company Secretary)

19. (a) *Whether the Articles will be entrenched Yes No
(If yes, entrenched Articles should be annexed thereto)

(b) Number of Articles to which provisions of entrenchment shall be applicable

Details of Articles to which provisions of entrenchment shall be applicable

Sr. No.	Article Number	Content

Part B: Grant of license to an existing company

20. *(a) Corporate identity number (CIN)

Pre fill

(b) Global location number (GLN) of company

21. (a) Name of the company

(b) Address of the company

(c) email ID of the company

22. (a) Comparison

(b) Category

(c) Sub category

(d) Whether the company is having share capital Yes No

23. I. Authorized capital of the company

II. Maximum number of members

Maximum number of members excluding present and past employees

24. a. Main division of industrial activity of the company

Description of the main division

*b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8

*c. Grounds on which application is made

25. *Enter the number of directors

(Specify information of two directors in case the company is a private company or three directors in case the company is a public company)

Particulars of the directors

I

*Designation	<input type="text"/>	<input type="text"/>	<input type="text"/>	Pre-fill
*Director identification number (DIN)	<input type="text"/>	<input type="text"/>	<input type="text"/>	
Name of the person	<input type="text"/>			
Name of the company or institution whose nominee the appointee is (Only in case of nominee director)	<input type="text"/>			

II

*Designation	<input type="text"/>	<input type="text"/>	<input type="text"/>	Pre-fill
*Director identification number (DIN)	<input type="text"/>	<input type="text"/>	<input type="text"/>	
Name of the person	<input type="text"/>			
Name of the company or institution whose nominee the appointee is (Only in case of nominee director)	<input type="text"/>			

26. *Enter the number of key managerial personnel

(Specify information of up to four key managerial persons)
Particulars of the key managerial personnel

I

*Designation	<input type="text"/>	<input type="text"/>	<input type="text"/>	Pre-fill
*Director identification number (DIN) or Income-tax permanent account number (PAN)	<input type="text"/>	<input type="text"/>	<input type="text"/>	
Name of the person	<input type="text"/>			
Membership number (in case of Company Secretary)	<input type="text"/>			

II

*Designation	<input type="text"/>	<input type="text"/>	<input type="text"/>	Pre-fill
*Director identification number (DIN) or Income-tax permanent account number (PAN)	<input type="text"/>	<input type="text"/>	<input type="text"/>	
Name of the person	<input type="text"/>			
Membership number (in case of Company Secretary)	<input type="text"/>			

27. (a) *Whether the Articles are entrenched Yes No

(If yes, entrenched Articles should be annexed thereto)

(b) Number of Articles to which provisions of entrenchment shall be applicable

Details of Articles to which provisions of entrenchment shall be applicable

Sr. No.	Article Number	Content	Attach

Attachments

- 16) *Draft Memorandum of association as per form no. INC.13 Attach
- 17) *Draft Articles of Association Attach
- 18) *Declaration as per Form No. INC.14 Attach
- 19) *Declaration as per Form No. INC.15 Attach
- 20) *Estimated income and expenditure for next three years Attach
- 21) Approval/concurrence/NOC of the concerned authority/sectoral regulator, department or Ministry of the Central or State Government(s) Attach
- 22) Entrenched articles of association Attach
- 23) Copy of resolution passed in general meeting and board meeting Attach
- 24) last one/two year's financial statement(s), board's report(s) and Audit report(s) Attach
- 25) Assets and liabilities statements with their values as per applicable rule Attach
- 26) List of proposed promoters. Attach
- 27) List of proposed directors/ directors. Attach
- 28) List of key managerial personnel. Attach
- 29) Optional attachment, if any Attach

Declaration

I *

A person named in the articles as a (Drop down: values- director/manager/ Company Secretary/CEO/CFO/promoter) of the company

have been authorized by the Board of Directors of the Company vide resolution number dated

declare that all the requirements of Companies Act, 2013 and the Rules thereto made thereunder in respect of the subject matter of this form have been complied with.

I am also authorized by other proposed promoters and first subscribers to the Memorandum of Association and Articles of Association to sign and submit this Form.

*I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

*It is hereby further certified that (Small description box), a (Drop down) (Values: Chartered Accountant/ Company Secretary/ Cost Accountant), having Membership number (Big text box) and certificate of practice number (Big text box) has been engaged to give declaration under section 8(1) or 8(5) and rule 19(3) (b) or rule 20(2) (b) and such declaration is attached.

***To be digitally signed by** DSC BOX

*Designation

*Director identification number of the director; or Membership number of the company secretary; or PAN or DIN of the manager or CEO or CFO or promoter

Note: Attention is drawn to provisions of Section 7(5) and 7(6) which, inter-alia, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under Section 447. Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

Sl. No.	Name of the Assessee	Assessment Year	Income Tax Paid	Income Tax Due	Interest on Tax Due	Penalty	Total
1	M/s. ABC & Co.	2017-18	100000	120000	10000	5000	135000
2	M/s. XYZ & Co.	2018-19	200000	250000	20000	10000	280000
3	M/s. PQR & Co.	2019-20	300000	350000	30000	15000	380000
4	M/s. STU & Co.	2020-21	400000	450000	40000	20000	490000
5	M/s. VWX & Co.	2021-22	500000	550000	50000	25000	575000
6	M/s. YZA & Co.	2022-23	600000	650000	60000	30000	680000
7	M/s. BCD & Co.	2023-24	700000	750000	70000	35000	775000
8	M/s. EFG & Co.	2024-25	800000	850000	80000	40000	850000
9	M/s. HIJ & Co.	2025-26	900000	950000	90000	45000	930000
10	M/s. KLM & Co.	2026-27	1000000	1050000	100000	50000	1050000
11	M/s. NOP & Co.	2027-28	1100000	1150000	110000	55000	1120000
12	M/s. QRS & Co.	2028-29	1200000	1250000	120000	60000	1150000
13	M/s. TUV & Co.	2029-30	1300000	1350000	130000	65000	1115000
14	M/s. WXY & Co.	2030-31	1400000	1450000	140000	70000	1080000
15	M/s. ZAB & Co.	2031-32	1500000	1550000	150000	75000	1050000
16	M/s. CDE & Co.	2032-33	1600000	1650000	160000	80000	1020000
17	M/s. FGH & Co.	2033-34	1700000	1750000	170000	85000	990000
18	M/s. IJK & Co.	2034-35	1800000	1850000	180000	90000	960000
19	M/s. LMN & Co.	2035-36	1900000	1950000	190000	95000	930000
20	M/s. OPQ & Co.	2036-37	2000000	2050000	200000	100000	900000
21	M/s. RST & Co.	2037-38	2100000	2150000	210000	105000	870000
22	M/s. UVW & Co.	2038-39	2200000	2250000	220000	110000	840000
23	M/s. XYZ & Co.	2039-40	2300000	2350000	230000	115000	810000
24	M/s. ABC & Co.	2040-41	2400000	2450000	240000	120000	780000
25	M/s. DEF & Co.	2041-42	2500000	2550000	250000	125000	750000
26	M/s. GHI & Co.	2042-43	2600000	2650000	260000	130000	720000
27	M/s. JKL & Co.	2043-44	2700000	2750000	270000	135000	690000
28	M/s. MNO & Co.	2044-45	2800000	2850000	280000	140000	660000
29	M/s. PQR & Co.	2045-46	2900000	2950000	290000	145000	630000
30	M/s. STU & Co.	2046-47	3000000	3050000	300000	150000	600000
31	M/s. VWX & Co.	2047-48	3100000	3150000	310000	155000	570000
32	M/s. YZA & Co.	2048-49	3200000	3250000	320000	160000	540000
33	M/s. ABC & Co.	2049-50	3300000	3350000	330000	165000	510000
34	M/s. DEF & Co.	2050-51	3400000	3450000	340000	170000	480000
35	M/s. GHI & Co.	2051-52	3500000	3550000	350000	175000	450000
36	M/s. JKL & Co.	2052-53	3600000	3650000	360000	180000	420000
37	M/s. MNO & Co.	2053-54	3700000	3750000	370000	185000	390000
38	M/s. PQR & Co.	2054-55	3800000	3850000	380000	190000	360000
39	M/s. STU & Co.	2055-56	3900000	3950000	390000	195000	330000
40	M/s. VWX & Co.	2056-57	4000000	4050000	400000	200000	300000
41	M/s. YZA & Co.	2057-58	4100000	4150000	410000	205000	270000
42	M/s. ABC & Co.	2058-59	4200000	4250000	420000	210000	240000
43	M/s. DEF & Co.	2059-60	4300000	4350000	430000	215000	210000
44	M/s. GHI & Co.	2060-61	4400000	4450000	440000	220000	180000
45	M/s. JKL & Co.	2061-62	4500000	4550000	450000	225000	150000
46	M/s. MNO & Co.	2062-63	4600000	4650000	460000	230000	120000
47	M/s. PQR & Co.	2063-64	4700000	4750000	470000	235000	90000
48	M/s. STU & Co.	2064-65	4800000	4850000	480000	240000	60000
49	M/s. VWX & Co.	2065-66	4900000	4950000	490000	245000	30000
50	M/s. YZA & Co.	2066-67	5000000	5050000	500000	250000	0

FORM NO. INC.18

[Pursuant to section 8(4)(ii) of The Companies Act, 2013 and Rule 21 (3) of The Companies (Incorporation and Incidental) Rules 2014]

Application to Regional Director for conversion of section 8 company into company of any other kind

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate identification number (CIN) of the company
- (b) Global location number (GLN) of the company
2. (a) Name of the company
- (b) Registered office address of the company
- (c) email ID of the company
3. License number issued to the Company under Section 8
4. (a) Date of incorporation of the company
- (b) Type of company
5. *Present object of the company
6. *The proposed object of the company after conversion and the changes in the activities and operations of the company and manner of application of its income and assets, after the proposed conversion
7. Brief description of the activities of the company done in pursuance of section 8, if any
8. *Detailed reasons for conversion into any other kind of company
9. (a) *Date of passing board resolution
- (b) *Date of passing special resolution
- (c) *SRN of Form No. MGT.14
10. (a) *Whether the company is regulated under a special Act Yes No
- (b) If yes, furnish the below details
- (i) *Name of the regulatory body
- (ii) *Date of obtaining the approval of regulatory body approving conversion
11. *Number of existing director(s) and key managerial personnel
- *Particulars of existing director(s) and key managerial personnel
- (i) DIN or Income tax PAN
- (ii) Name
- (iii) Designation
12. *Whether the company has obtained any special status/ privilege as mentioned in rule 22(4) Yes No
- (If yes, name the authority and attach No objection certificate)
13. *Whether the company has acquired any immovable property through lease or otherwise from any Government or authority or body corporate or person since incorporation at concessional rate or free of cost Yes No
- (If yes, attach proof of payment of differential amount as per rules)
14. *Whether company has received any donation and/or grant/benefits from any person or authority since incorporation Yes No (If yes, attach the details of the same)
15. *Whether there is any surplus amount after payment of dues to be transferred to IEPF as per applicable rule Yes No
- If yes, mention the amount to be so transferred
16. *Whether the company is regular in filing of financial statements, annual returns and other due statutory filings Yes No
17. * Whether NOC is obtained from all the creditors Yes No (If Yes, attach the NOC)
18. *Whether the company is being regulated by any sectoral regulator Yes No

If yes, attach approval/concurrence of the regulator and specify the below

Name of the regulator

Letter number

Approval/concurrence Dated

19. I *

the Director of the company hereby affirm that:

- a) The conversion is not being sought with the object of depriving the creditors of their dues or to cause loss or prejudice to any person.
- b) No portion of the income or property of the company has been paid or transferred directly or indirectly by way of dividend or bonus or otherwise to persons who are or have been members or promoters of the company or to any one or more of them or to any persons claiming through any one or more of them.
- c) I/We shall be liable under section 448 of the Act and under relevant provision of the Indian Penal Code, 1860 and any other law as applicable, if any statement in this application is found to be false or any fact in any material particular is found to be omitted.

Attachment(s)

- 1. * Memorandum of association;
- 2. * Articles of association;
- 3. * Copy of board resolution(s);
- 4. * Copy of the special resolution passed and Notice convening the general meeting along with the relevant explanatory statement annexed thereto;
- 5. * Certificate from CA/CS/CWA (in practise) certifying that the conditions laid down in the Act and rules, have been complied with;
- 6. * Statement of assets and liabilities of the company as on the date not earlier than thirty days of that date duly certified by the auditor;
- 7. * Copy of valuation report by a registered valuer about the market value of assets;
- 8. * Audited financial statements, the Board's reports, annual returns and the audit reports for each of the two financial years immediately preceding the date of the application or, where the company has functioned only for one financial year, for such year;
- 9. Statement of financial position if applicable;
- 10. Full details of fixed assets alienated if any, during the preceding three financial years;
- 11. Written consent of the lenders, if any loan is outstanding;
- 12. NOC from the concerned authority in case special status;
- 13. Proof of payment of differential amount;
- 14. Details of donation/grant/benefit received since incorporation of company;
- 15. Copy of NOC received from sectoral regulatory authority;
- 16. NOC from all the creditors
- 17. Optional attachment(s)

Attachment
-Attachment
-Attachment
-Attachment
-Attachment
-Attachment
-Attachment
Attachment
Attachment
Attachment
Attachment
Attachment
Attachment

Declaration

I am authorized by the Board of Directors of the Company vide *resolution number [] *dated [] to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

- 1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
- 2. All the required attachments have been completely and legibly attached to this form;
- 3. *I []
a *{Drop down - Values: Chartered Accountant/ Company Secretary/ Cost Accountant/ } having *Membership number [] and *Certificate of practice number [] has been engaged to give declaration as per applicable rules and such declaration is attached.

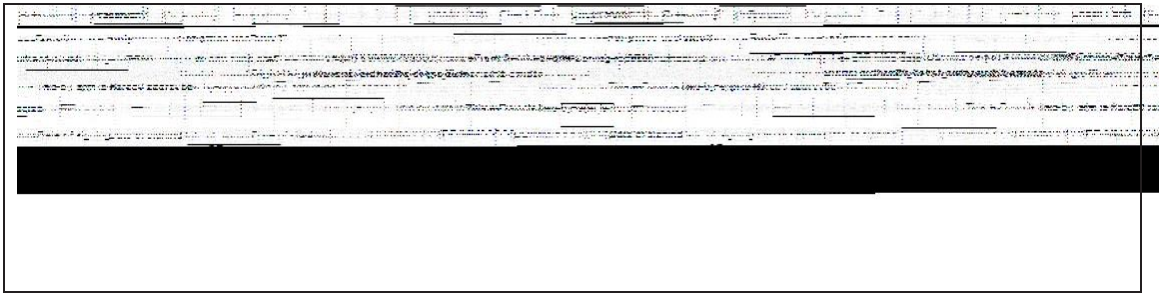
***To be digitally signed by**

DSC BOX

Director

*Director identification number of the director []

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.



FORM NO. INC.20

[Pursuant to section 8(4) and 8(6) of The Companies Act, 2013 and Rule 23 of The Companies (Incorporation and Incidental) Rules 2014]



Intimation to Registrar of revocation/surrender of license issued under section 8

Form language English Hindi

Refer the instruction kit for filing the form.

- 1.(a) *Corporate identity number (CIN) of the company
(b) Global location number (GLN) of the company
- 2.(a) Name of the company
(b) Address of the registered office of the company
- (c) Type of company
(d) email ID of company
3. License number issued under section 8
4. *Whether application for revocation of license is made
 Voluntarily On directions of the central government
5. (a) *Date of issue of order
(b) *Due date for filing the order
(c) *SRN of form INC.18
(d) *Reason for revocation/surrender of such license
6. *Mention the name of the company in view of the order of revocation of license under section 8

(The word(s) Private limited, Limited may be added in name of the company and the word(s) like Electoral trust, foundation, forum, association, federation, chambers, confederation, council etc. shall be removed from the name. Thereupon the status of company will be changed accordingly.)

Attachment(s)

- (1) *Copy of order of Central Government;
(2) *Copy of altered Memorandum and articles of association;
(3) *Declaration of directors for compliance of conditions;
(4) Optional attachment(s) (if any)

Attach
Attach
Attach
Attach

Declaration

I am authorized by the Board of Directors of the Company vide *resolution number *dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
2. All the required attachments have been completely and legibly attached to this form.

*To be digitally signed by

*Designation

*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of the company secretary

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder relevant to this form and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed.

To be digitally signed by

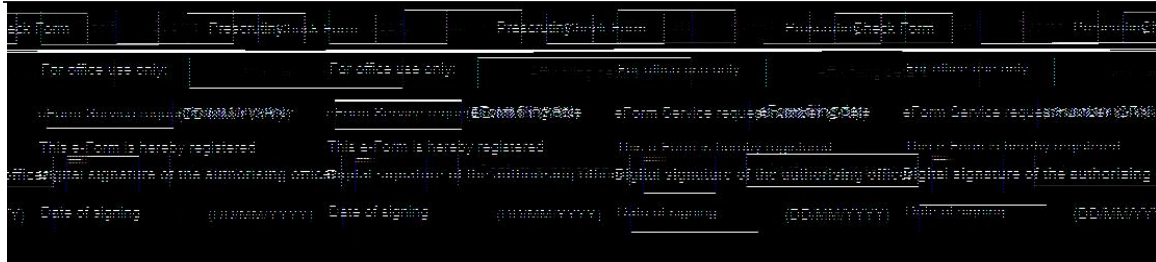
DSC BOX

- Chartered accountant (in whole-time practice) or
- Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

Whether associate or fellow Associate Fellow

Membership number Certificate of practice number

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.



FORM NO. INC.21

[Pursuant to Section 11(1)(a) of the Companies Act, 2013 and Rule 24 of the Companies Rules, 2014]



Declaration prior to the commencement of business or exercising borrowing powers

Form language English Hindi

Refer the instruction kit for filing the form.

- * (a)** Corporate identity number (CIN) of company

(b) Global location number (GLN) of company
- (a)** Name of the company

(b) Address of the registered office of the company

(c) email ID of the company
- (a)** ***Whether the affairs of the Company is regulated by any sectoral regulator (like RBI in case of NBFI activities)**
 Yes No

(b) ***Specify the name of the regulator**
Specify 'others'

(c) ***Specify the letter number/registration number** **and date of approval/registration**

4. *Particulars of the paid up capital

- Total paid up capital of the company
- (i)(a)** Number of total equity shares **(b)** Nominal amount per equity share
- (c)** Total amount of equity shares
- (ii)(a)** Number of total preference shares **(b)** Nominal amount per preference share
- (c)** Total amount of preference shares

5. Particulars of payment of stamp duty

State or Union territory in respect of which stamp duty is paid

Type of document/Particulars	Form INC.21
* Total amount of stamp paper (in Rs.)	<input type="text"/>
Mode of payment of stamp duty	<input type="text"/>
Name of vendor authorised to sell stamp papers on behalf of the Government	

Serial number of stamp paper	
Registration number of vendor	
Date of purchase of stamp paper	<input type="text"/> (DD/MM/YYYY)
Place of purchase of stamp paper	

Attachments

- (1) *Specimen signature in form INC.10.
- (2) Certificate of Registration issued by the RBI (Only in case of Non-Banking Financial Companies)/ from other regulators
- (3) Optional attachment(s) (if any)

Attach
Attach
Attach

List of Attachments

Remove

Declaration

I am authorized by the Board of Directors of the Company vide resolution number. * dated * to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
2. All the required attachments have been completely and legibly attached to this form.
3. Every subscriber to the MOA has paid the value for shares agreed to be taken by him and the paid up capital the company is not less than the 1 lakh rupees in case of private company or 5 lakh rupees in case of public company.
4. The company has filed with the registrar a verification of its registered office as provided in subsection (2) of section 12.

*To be digitally signed by Director

DSC

*Director identification number

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder relevant to this form and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed.

- * Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or Company secretary (in whole-time practice)

* Whether associate or fellow Associate Fellow

* Membership number

* Certificate of practice number

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

Modify	Check Form	Prescrutiny	Submit
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This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company

FORM NO. INC.22

[Pursuant to section 12(2) & (4) of The Companies Act, 2013 and Rule 25 and 27 of The Companies (Incorporation and Incidental) Rules 2014]



Notice of situation or change of situation of registered office

Form language English Hindi

Refer the instruction kit for filing the form.

1. *This Form is for New company Existing company

2. *(a) Corporate identity number (CIN) of company Pre-fill
or SRN of Form No. INC.1

(b) Global location number (GLN) of company

3. (a) Name of the company

(b) Address of the registered office of the company

(c) Name of the office of existing Registrar of Companies (RoC)

(d) *Purpose of the form

- Change within local limits of city, town or village
- Change outside local limits of city, town or village, within the same RoC and state
- Change in RoC within the same state
- Change in state within the jurisdiction of same RoC
- Change in state outside the jurisdiction of existing RoC

4. Notice is hereby given that

*(a) The address of the registered office of the company with effect from

(DD/MM/YYYY) is

The date of incorporation of company is

*Address Line I

Line II

* City

* District

* State/Union Terri

Country

*Pin code

*email ID

(b) *Registered office is

Owned by company Owned by director (Not taken on lease by company)

Taken on lease by company Owned by any other entity/Person(Not taken on lease by company)

(c) *Name of office of proposed RoC or new RoC

(d) Full address of the police station under whose jurisdiction the registered office is situated

*Name

*Address Line I

Address Line II

*City

State/Union Territory

*Pin code

(e) *Particulars of the Utility Services Bill depicting the address of the registered office (not older than two months)

5. (a) *SRN of Form MGT.14

(b) *SRN of relevant Form

(c) *Date of order of the Central Government (DD/MM/YY)

Attachments

List of Attachments

(1) *Proof of Registered Office address

(Conveyance/ Lease deed/Rent Agreement along with the rent receipts) etc.;

Attach

(2) *Copies of the utility bills as mentioned

Attach

above (not older than two months);
(3) *A proof that the Company is permitted

Attach

to use the address as the registered office of the Company if the same is owned by any other entity/ Person (not taken on lease by company);

(4) *Copy of order of competent authority;

Attach
Attach

(5) List of all the companies (specifying their CIN) having the same registered office address, if any;

Attach

(6) Optional attachment, if any.

Remove attachment

Declaration

I *

- A person named in the articles as a (Drop down: director / manager / Company Secretary) of the company
- have been authorized by the Board of Directors of the company vide resolution number dated

to sign this form and declare that

- *all the requirements of The Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.

- *I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

- It is hereby further certified that (Small description box), a (Drop down) {Values: Chartered Accountant/ Company Secretary/ Cost Accountant} having Membership number and certificate of practice number certifying this form has been duly engaged for this purpose.

***To be digitally signed by**

DSC BOX

*Designation

*Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company secretary

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of The Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the company which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

1. The said records have been properly prepared, signed by the required officers of the company and maintained as per the relevant provisions of The Companies Act, 2013 and were found to be in order;
2. All the required attachments have been completely and legibly attached to this form;
3. I further declare that I have personally visited the registered office given in the form at the address mentioned herein above and verified that the said registered office of the company is functioning for the business purposes of the company.

To be digitally signed by

DSC BOX

Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
 Company secretary (in whole-time practice)

Whether associate or fellow Associate Fellow

Membership number

Certificate of practice number

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

Modify

Check Form

Prescrutiny

Submit

For office use only:

Affix filing details

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby registered

Confirm submission

Date of signing

(DD/MM/YYYY)

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company

FORM NO. INC.23

[Pursuant to section 12(5) and 13(4) of The Companies Act, 2013 and rule 28 and 30 of The Companies (Incorporation and Incidental) Rules, 2014]



Application to the Regional Director for approval to shift the Registered Office from one state to another state or from jurisdiction of one Registrar to another Registrar within the same State

Form language English Hindi

Refer the instruction kit for filing the form.

1. *Application is for shifting the Registered Office from

- One state to another state
- One registrar to another registrar within the State

2. (a) *Corporate identity number (CIN) of company
(b) Global location number (GLN) of company

3. (a) Name of the company
(b) Address of the registered office of the company

(c) Name of the existing ROC

4. *(a) Name of the state/Union territory where the new registered office of the company would be situated
*(b) Name of the office of new ROC where the new proposed registered office of the company would be situated
*(c) Reasons for shifting the registered office

5. *(a) Service request number of Form MGT.14
*(b) Date of filing Form MGT.14
*(c) Date of passing the special resolution

6. (a) Details of members present at the meeting where the decision of shifting was taken and number of shares held by them
(i) Number of members
(ii) Number of shares held by them
(b) Details of the members who voted in favour of the proposal and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(c) Details of the members who voted against the proposal and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(d) Details of members who abstained from voting and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them

7. *(a) Total Number of creditors
*(b) Total Number of depositors
*(c) Total Number of debenture holders
(d) Brief details of the objections, if received any in response to the advertisement

the Board and not any such application, writ petition or suit is pending before any of them.

***To be digitally signed by**

*Designation

*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of the Company secretary

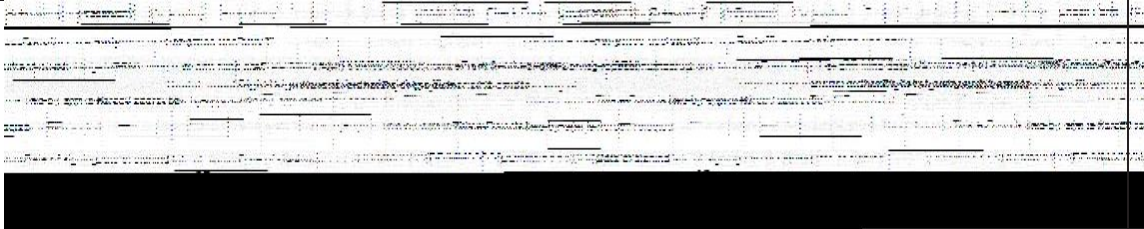
Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of The Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

4. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of The Companies Act, 2013 and were found to be in order;
5. All the required attachments have been completely and legibly attached to this form.



Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.



FORM NO. INC.24

[Pursuant to section 13(2) of The Companies Act, 2013 and Rule 29(2) of The Companies (Incorporation and Incidental) Rules 2014]



Application for approval of Central Government for change of name

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) Corporate identity number(CIN) of the company **Pre-fill**
(b) Global Location Number of the company
2. (a) Name of the Company
(b) Address of the registered office of the company

(c) email ID of the company
3. (a) *Service Request Number (SRN) of Form INC.1 **Pre-fill**
(b) Proposed name of the company
4. *Reason(s) for change of name
5. *Particulars of filing Form MGT.14 with Registrar of Companies (RoC)
(a) SRN of Form MGT.14
(b) Date of passing the special resolution
(c) Date of filing Form MGT
6. Name of the company at the time of incorporation (to be displayed in the certificate)
7. (a) Number of members present at the meeting where the special resolution was passed for change of name and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(b) Number of members who voted in favour of change of name and number of shares held by them

(i) *Number of members
(ii) Number of shares held by them
(c) Number of members who voted against the change of name and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(d) Details of members who abstained from voting and number of shares held by them

(i) *Number of members

(ii) Number of shares held by them

Attachments

- 1. *Minutes of the members' meeting
- 2. Optional attachment(s) (if any)

Attach
Attach

Declaration

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete and company has obtained all the mandatory approvals from the concerned authorities and departments in respect of change of name of the company.

I have been authorized by the Board of director's resolution number * dated * to sign and submit this application.

***To be digitally signed by**

*Designation



*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of the company secretary

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that;

- 6. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- 7. All the required attachments have been completely and legibly attached to this form.

- Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

Whether associate or fellow Associate Fellow

Membership number

Certificate of practice number

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

Modify	Check Form	Prescrutiny	Submit
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For office use only :

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Date of signing

 (DD/MM/YYYY)

FORM NO. INC.27

[Pursuant to section 14 of the Companies Act, 2013 and Rule 33 of the Companies (Incorporation and Incidental) Rules, 2014]



Conversion of public company into private company or private company into public company

Form language English Hindi
Refer the instruction kit for filing the form.

1. *Application for Conversion of private company into public company
 Conversion of public company into private company
2. *(a) Corporate identity number(CIN) of company Pre-fill
(b) Global Location Number
3. (a) Name of the Company
(b) Address of registered office

(c) email Id of the company
4. *Reason(s) for conversion
5. *Particulars of filing Form MGT.14 with Registrar of Companies
(a) SRN of Form MGT.14
(b) Date of passing the special resolution
(c) Date of filing Form MGT.14
6. *Particulars of the order of Tribunal
(a) Date of passing the order
(b) Date of receiving the order
7. *Name of the company at the time of incorporation (to be displayed in the certificate)
8. (a) Details of members present at the meeting where the decision of conversion was taken and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(b) Details of the members who voted in favour of the proposal and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them
(c) Details of the members who voted against the proposal and number of shares held by them
(i) *Number of members
(ii) Number of shares held by them

(d) Details of members who abstained from voting and number of shares held by them

(i) *Number of members

(ii) Number of shares held by them

Attachments

1. *Minutes of the members' meeting;
2. *Altered Articles of Association;
3. *Order of tribunal;
4. Order for condonation of delay;
5. Optional attachment(s) (if any)

Declaration

To the best of my knowledge and belief, the information given in this application and its attachments are correct and complete. The company has obtained all the mandatory approvals from the concerned authorities, departments and substantial creditors. I have been authorized by the board number * dated *

to sign and submit this application.

To be digitally signed by

*Designation



*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of Company secretary

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

For office use only :

Affix filing details

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising office

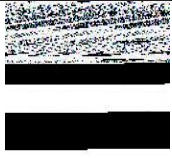
Confirm Submission

Date of signing

(DD/MM/YYYY)

FORM NO. INC.28

[Pursuant to Section 12(6), 13(7), 48(4), 58(5), 62(4), 66(5), 87 & 252(2) of the Companies Act, 2013 and 167, 186, 188(5), 391, 394, 396, 397, 398, 445, 481, 466, 518, 559 & 621A of the Companies Act, 1956 and rules made thereunder]



Notice of Order of the Court or Tribunal or any other competent authority

Form language English Hindi

Refer the instruction kit for filing the form.

1.(a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

(c) e-mail ID of the company

3.(a) *Order passed by

(b) *Name of the court or Tribunal or any other competent authority

(c) *Location

(d) *Petition or application number

(e) *Order number

4. *Date of passing the order (DD/MM/YYYY)

5.(a) (i) Section of the Companies Act, 2013 under which order passed

(ii) Section of the Companies Act, 1956 under which order passed

(b) If others, mention

6. *Number of days within which order is to be filed with Registrar (To be entered pursuant to aforesaid sections or in terms of court order or Tribunal order or order of the competent authority, as the case may be)

7. *Date of application to court or Tribunal or the competent authority for issue of certified copy of order (DD/MM/YYYY)

8. *Date of issue of certified copy of order (DD/MM/YYYY)

9. Due date by which order is to be filed with Registrar (DD/MM/YYYY)

10. In case of compounding of offence, enter Service request number (SRN)(s) of Form 61.

11. In case of amalgamation, mention whether company filing the form is transferor or transferee Transferor Transferee

(a) Details of transferee company

CIN	<input type="text"/>	<input type="button" value="Pre-fill"/>
Name	<input type="text"/>	
Appointed date of amalgamation	<input type="text"/>	(DD/MM/YYYY)

(b) Details of transferor company(s)

Number of transferor company(s)

Category of the transferor company	<input type="text"/>	
CIN or FCRN or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
Name	<input type="text"/>	
Appointed date of amalgamation	<input type="text"/>	(DD/MM/YYYY) SRN of Form INC.28 <input type="text"/>

i.

Category of the transferor company	<input type="text"/>	
CIN or FCRN or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
Name	<input type="text"/>	
Appointed date of amalgamation	<input type="text"/>	(DD/MM/YYYY) SRN of Form INC.28 <input type="text"/>

ii.

Category of the transferor company	<input type="text"/>	
CIN or FCRN or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
Name	<input type="text"/>	
Appointed date of amalgamation	<input type="text"/>	(DD/MM/YYYY) SRN of Form INC.28 <input type="text"/>

iii.

Category of the transferor company	<input type="text"/>	
CIN or FCRN or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
Name	<input type="text"/>	
Appointed date of amalgamation	<input type="text"/>	(DD/MM/YYYY) SRN of Form INC.28 <input type="text"/>

iv.

Category of the transferor company	<input type="text"/>	
CIN or FCRN or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
Name	<input type="text"/>	
Appointed date of amalgamation	<input type="text"/>	(DD/MM/YYYY) SRN of Form INC.28 <input type="text"/>

12. In case of winding up, provide the following details

(a) (i) Date of commencement of winding up under section 445 of the Companies Act, 1956 (DD/MM/YYYY)

(ii) Income-tax permanent account number (Income-tax PAN)

(iii) Name of liquidator

(iv) Address of liquidator

Line I

Line II

City

State

Country

Pin code

(b) Date with effect from which winding up proceedings have been stayed under section 466 of the Companies Act, 1956 (DD/MM/YYYY)

(c) Date of dissolution under section 481 of the Companies Act, 1956 (DD/MM/YYYY)

(d) (i) Date with effect from which dissolution has been declared as void under section 559 of the Companies Act, 1956. (DD/MM/YYYY)

(ii) Whether the order is in the respect of company dissolved under section 394 of the Companies Act, 1956 Yes No

(iii) If yes, provide details of the transferor company whose dissolution has been declared as void

CIN or FCRN

Name

Date of amalgamation (DD/MM/YYYY)

(e) Date with effect from which dissolution has been declared as void Under section 252 of the Companies Act, 2013

13.(a) SRN of relevant form

(Mention the SRN of relevant form INC.22, INC.28, CHG.1, CHG.4, CHG.9, MGT.14 or any other form; if applicable)

(b) Date of special resolution under section 66(1) of the Companies Act, 2013 (DD/MM/YYYY)

(c) SRN of relevant Form INC.23 or CHG.8, if applicable

14. * Whether penalty involved or not Yes No

If yes, SRN of payment of penalty

Attachments

1. * Copy of court order or NCLT or CLB or order by any other competent authority

2. Optional attachment(s) - if any

List of attachments

Declaration

I am authorized by the Board of Directors of the Company wide resolution no. *
Dated * to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
2. All the required attachments have been completely and legibly attached to this form

*To be digitally signed by

Particulars of the person signing and submitting the form

*Name

Capacity

*Designation

DIN or Income-tax PAN or Membership number

Certificate by practicing professional

It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed.



Note: Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively

For office use only:

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Date of signing

(DD/MM/YYYY)